

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH MUMBAI**

**BEFORE SHRI SANDEEP GOSAIN, JUDICIAL MEMBER &
MS. PADMAVATHY S, ACCOUNTANT MEMBER**

**ITA No. 4995/Mum/2024
(Assessment Year: 2021-22)**

Shri Prashant Prakash Nilawar Flat No. 104, C-2, Kumar Parisar, Sahajaanand Kothrud, Pune – 411052	Vs.	DCIT, Circle – 6(1) Mumbai.
PAN/GIR No. AARFR5880Q		
(Applicant)		(Respondent)

Assessee by	None
Revenue by	Shri Ramakrishna Bandi, CIT(DR)

सुनवाई की तारीख/Date of Hearing	06.11.2024
घोषणा की तारीख/Date of Pronouncement	08.11.2024

आदेश / ORDER

PER SANDEEP GOSAIN, JM:

The present appeal has been filed by the assessee challenging the impugned order 02.08.2024, passed u/s 250 of the Income Tax Act, 1961 ('the Act'), by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi ('Ld. CIT(A)'), for the assessment year 2021-22.

2. At the very outset, an application has been filed by the assessee for seeking withdrawal of the appeal, for which the

Ld. DR has no objection. Therefore, considering the contents of the application for seeking withdrawal of present appeal, we allow the preset application and we dismissed the appeal filed by the assessee as withdrawn. Consequently the appeal filed by the assessee stands dismissed as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 08.11.2024.

Sd/-

(PADMAVATHY S)
ACCOUNTANT MEMBER

Sd/-

(SANDEEP GOSAIN)
JUDICIAL MEMBER

Mumbai, Dated 08/11/2024

KRK, PS

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / The CIT(A)
4. आयकर आयुक्त (अपील) / Concerned CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुम्बई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

1.

उप/सहायक पंजीकार (Asst. Registrar)
आयकर अपीलीय अधिकरण, मुम्बई / ITAT, Mumbai